मि.सं. /२-०५ /सीस्टैट/सी.पी.आई.ओ./न.दि./ वी.पी.पा./20/7 सीमाशुल्क, उत्पादशुल्क एवं सेवाकर अपीलीय अधिकरण पश्चिमि खण्ड सं.-2 रा.कृ. पुरम, नई दिल्ली-110066

> दिनांकः- <u>03/03/17</u> आई.डी. नं.- <u>/२-04/20/</u>7

सेवा में,

श्री आर. के. जैन 1512-बी, भीष्म पितामह मार्ग, वज़ीर नगर, नई दिल्ली-110**66**3

विषयः- सूचना का अधिकार अधिनियम, 2005 के तहत सूचना। महोदय,

आपके सूचना के अधिकार के दि.  $\frac{12/01/2017}{10311/2017}$  संख्या 10311/2017 के आवेदन के संदर्भ इस अधिकरण के - SPS = MS'56 S'E'M(M-J) से प्राप्त 01 पृष्ठ की सूचना/लेखा प्रतियाँ आपके संदर्भ हेतु संलग्न की जाती हैं।

अतः आपसे अनुरोध है कि पावती की सूचना दें तथा इस अधिकरण को रू. 2/-प्रति पृष्ठ की दर से रू. \_\_\_\_\_\_\_नकद/ लेखा अधिकारी, सीस्टेट नई दिल्ली के नाम मांग पत्र (डिमांड ड्राफ्ट) के रूप में ज़मा कराएं।

यदि सूचना से असन्तुष्ट हों तो आप सूचना का अधिकार अधिनियम 2005 के खण्ड 19 के तहत 30 दिन के भीतर प्रथम अपीलीय प्राधिकारी, सीस्टैट, नई दिल्ली के समक्ष अपील कर सकते हैं।

संलग्नकः- उपर्युक्त

(वी.पी. पाण्डेय)

(वी.पी.<sup>(</sup>पाण्डेय) केंद्रीय लोक सूचना अधिकारी

7 MAR 2017

## CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI-110066.

Dated: 27.02.2017

Subject: Information sought under RTI Act, 2005.

#### Ref No.: <u>CPIO ID No.12-04/2017 dated 13.01.2017 & RTI Application</u> No.10311/17 dated 12.01.2017.

Photo copies of the Annexure attached to the RTI application No. 10311/17 dated 12.01.2017 were received by the O/O Hon'ble Judicial Member on 27.02.2017. I would like to mention that after a long leave I resumed my duties on today i.e. 27.02.2017. Since I have lot of pending work relating to the Court matters and my colleague is also on leave, I require some more time to compile the documents sought for by the RTI applicant vide his application dated 12.01.2017. Therefore, I may be given at least 3 weeks time for submission of the reply to the RTI application.

Har

(Sr. P.S. to Mr. S.K.Mohanty) Member (J)

CPIO, CESTAT, New Delhi.

मि.सं. <u>) २००५</u> /सीस्टैट/सी.पी.आई.ओ./न.दि./ वी.पी.पा./2017 सीमाशुल्क, उत्पादशुल्क एवं सेवाकर अपीलीय अधिकरण पश्चिमि खण्ड सं.-2 रा.कृ. प्रम, नई दिल्ली-110066

दिनांकः- 6/2/17आई.डी. नं.- 12-24/2017

सेवा में,

श्री आर. के. जैन 1512-बी, भीष्म पितामह मार्ग, वज़ीर नगर, नई दिल्ली-11060,3

विषयः- सूचना का अधिकार अधिनियम, 2005 के तहत सूचना। महोदय,

आपके सूचना के अधिकार के दि. <u>17/117</u> संख्या <u>1031 2017</u> के आवेदन के संदर्भ इस अधिकरण के -<u>1031 2017</u> के आवेदन के संदर्भ इस अधिकरण के -<u>1031 2017</u> के आवेदन के संदर्भ हतु संलग्न की जाती हैं।

अतः आपसे अनुरोध है कि पावती की सूचना दें तथा इस अधिकरण को रू. 2/-प्रति पृष्ठ की दर से रू. \_\_\_\_\_\_\_\_\_\_नकद/ लेखा अधिकारी, सीस्टेट नई दिल्ली के नाम मांग पत्र (डिमांड ड्राफ्ट) के रूप में ज़मा कराएं।

यदि सूचन्प्र से असन्तुष्र्ट हों तो आप सूचना का अधिकार अधिनियम 2005 के खण्ड 19 के तहत 30 दिन के भीतर प्रथम अपीलीय प्राधिकारी, सीस्टेट, नई दिल्ली के समक्ष अपील कर स्नकते हैं।

संलग्नकः- उपर्युक्त

AM 800 ग्री.पी. पाण्डेय)

केंद्रीय लोक सूचना अधिकारी

and di

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUKAL NEVA: DEL HI-110066

Customs Excise & Service Tax Appellate Tribunal West Block No.2, R.K. Puram, New Delhi – 66



Dated : 03.02.2017 CPIO I.D. No. 12-04/2017

Sub : Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI/P-195/10311/17 dated 12.1.2017 filed by Shri R.K. Jain in CPIO I.D. No. 12-04/2017, the relevant information pertaining to Registrar office is as under :

- (A)-(B) Does not pertain to Registrar office. CPIO may obtain the relevant information from the concerned officer/ section.
- (C) The information sent to the Ministry was not generated by Registrar. The information as received from the concerned Member was only forwarded to the Ministry.
- (i)-(ii) Does not pertain to Registrar office. CPIO may obtain the relevant information from the concerned officer.
- (iii) No further information in this regard is available in Registrar office.

(A. Mohan Kumar Registrar

То

CPIO, CESTAT, New Delhi

## F. No. 12-04/ CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066



ID No.12-04/2017

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. 10311/2017 Dt.12.01.2017 and our ID No. 12-04/2017 the information received from SPS to S.K.M M(T) containing 01 page is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. - (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

In this matter office of CPIO received reply from PS/PA to Hon'ble S.K. Mohanty Member (J) stating that no Annexures-A,B,C are found with the applicant's RTL. Therefore, without Annexures reply is not possible. Thus the RTI application is disposed of.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Encls: As above

Copy of neply. enclosed

(V.P. Pandey) Central Public Information Officer



# CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI-110066.

Dated: 24.01.2017

### Subject: Information sought under RTI Act, 2005. Ref No.: <u>CPIO ID No.12-04/2017 dated 13.01.2017 & RTI Application</u> No.10311/17 dated 12.01.2017.

With reference to your CPIO ID No.12-04/17 dated 13.01.2017 received on 17.01.2017, enclosing therewith the application filed by Shri R.K.Jain, seeking information with regard to the matters of Shri.S.K. Mohanty, Hon'ble Member (J). It is found that the Annexure-A, B & C are not attached with the RTI Application.

Therefore, it is requested that the Annexures-A, B & C may kindly be provided for making proper reply.

CIARZ

(Sr. P.S. to Mr. S.K.Mohanty) Member (J)

CPIO, CESTAT, New Delhi.

F. No. /2-04 / CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Deihi-110 066

Dated:- 13/01/2017 ID No. 12-04/2017

Subject: Information sought under RTI Act, 2005

Sir/Madam,

Please refer to RTI application No. <u>10311/17</u> dated <u>12/01/17</u> of Shri /Smt. **R.K. Jain** under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. 10311/12dated. 201/12 CPIO ID No. 200/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 27/01/207 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013

Note: RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

(V.P. Pandey) Central Public Information Officer

Copy to:

12/17

1. SIPS FO JSON. MIT Sh SK Mohanty 2. PATO Resp. Registran for point 3. NEW DELHI-110086

4.Computer Section for uploading on website

 Shri R.K. Jain
 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

NEW DELHI-110086 1 8 JAN 2017 SIGN. WISPATCH SECTION)

(Neha)

Application under Section 6 of the Right to Information Act, 2005

ID. NO- 12-04/2017

Ref. No. :RTI/P-195/10311/17 Dated : 12-1-2017

Customs Excise & Service Tax Appellate Tribunal

West Block No.-2, R.K New Delhi-1100

208 CR 201 12/01/2017 Shri V.P. Pandey CPIO & Asst. Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066

1.	Name of the Applicant	R.K. Jain	4
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707	
	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
	Details of information required	(A)CPIO, CESTAT, Bangalore, by his RTI reply dated 29-12-2016 (Annexure-A) has intimated that the file for Appeal Nos. E/793 & E/3352 of 2012 in the case of Astrix Laboratories pertaining to CESTAT, Bangalore, are with Shri S.K. Mohanty, Member (Jud.), CESTAT, Delhi. In this respect, please provide the following information:	SP Stor
		<ul><li>(i) Please provide information as to the number of pages contained in each of the aforesaid files.</li></ul>	d
		<ul> <li>(ii) Please provide name and designation of the officer in whose physical custody the said files have been as on 15-11-2016 and as on the date of the reply to this RTI Application.</li> <li>(iii) Please provide cortified corp. of the file</li> </ul>	d
		(iii) Please provide certified copy of the file cover.	
		<ul><li>(iv) After providing the certified copy of the file cover, please provide inspection of the said files.</li></ul>	de
		(B) Please provide the copies of all communications and notes sent by Shri S.K. Mohanty to the Hon'ble President, CESTAT or to the Registry, in relation to the aforesaid Appeal.	dl
		(C) In relation to communication dated 6-4-2015 of Ministry of Finance in relation to complaint against CESTAT Members, Shri A. Mohan Kumar, Registrar, by his letter F. No. 01(02)R/Judl./CESTAT/2015 dated 14-5-2015	do

	-2-					
	Departm submitte pending CESTA cases ha S.K. Mo per the Assistan his reply 15 case Mohanty false an which CESTA provide (i) Plea with are p 14-5 1-12 RTI (ii) Plea statu Moh (iii) Plea statu Moh	<b>ure-B)</b> to the Ministry of Finance, nent of Revenue, New Delhi, has ed Member-wise details of the cases with each of the Member of the T. At Sr. No. 14, only 04 number of ave been shown as pending with Shri ohanty, Member (Judicial), whereas as information now provided by the nt Registrar, CESTAT, Bangalore, by y dated 3-1-2017 ( <b>Annexure-C</b> ), at least as were also pending with Shri S.K. y, therefore, the Registrar, provided d incorrect information to the Ministry was examining complaint against T Members. In this regard, please the following information: se provide the exact number of cases Appeal Number and case name, those bending before Shri S.K. Mohanty as on 6-2015 and as on 1-8-2016, 1-10-2016, 2-2016 and as on the date of reply to this Application. se provide information as to the current us of all such pending cases of Shri S.K. nanty. se inform whether Shri A. Mohan nar, Registrar, has now provided correct lency position to the Ministry of nce. If yes, please provide a copy of the communication.	Spstom Spstom Jo PA Fo R.			
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.					
6.	A Postal Order No. 38F 091530 for Rs. 10 towards payment of fee is enclosed herewith.					
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.					

Signature of Applicant Telephone No. : 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place : New Delhi Encl. : as above